

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

O.A. No. 125 of 2022 (SZ)

IN THE MATTER OF:

Korattur Lake Protecting People's Movement,
Chennai.

...Applicant

Versus

The State of Tamil Nadu
Represented by its Secretary to Government
Chennai and Ors.

...Respondents

STATUS REPORT FILED BY THE 5TH RESPONDENT



THROUGH
M/S. GAUTAM S. RAMAN
COUNSEL FOR 5TH RESPONDENT

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Dated at Chennai on this the 28th day of February, 2026



Counsel for 5th Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE ATCHENNAI

OA No. 125 of 2022

KORATTUR LAKE PROTECTING PEOPLE'S MOVEMENT

Represented by its Secretary Mr. S. Sekaran (Regd. No. 189/2018)

Registered Office at:

No. 03, Duraisamy 1st street,
Korattur, Chennai – 600050.maanidamanam@gmail.com

9840695674

.....

Applicant

Verses

1. State of Tamil Nadu,
Rep. by its Secretary to Government,
Municipal Administration & Water Supply Department,
Secretariat, Chennai – 600009.
2. State of Tamil Nadu
Rep. by Secretary to Government
Public Works Department,
Fort St.George, Chennai 600009
3. The District Collector,
Chennai District, Chennai 600001
4. The Commissioner,
Greater Chennai Corporation
Rippon Building, Sydenhams Road,
Periyamet, Chennai-600 003
5. Chennai Metropolitan Water Supply & Sewerage Board,
Rep. by its Managing Director,
No.1, Pumping Station Road,
Chintadripet, Chennai - 600002
6. Tamil Nadu Pollution Control Board
Rep by its Chairman,
76, Anna Salai, Guindy, Chennai - 600032
7. SIDCO Industrial Estate,
Rep. by its Managing Director,
Ambattur, Chennai North,
Chennai – 600 098

Superintending Engineer (Central)
C.M.W.S.S. Board,
Chennai-02.

(Signature) 189/2018 Regd. No. S. Sekaran
C.M.W.S.S. Board
Chennai-02

8. Tube Investments of India Ltd,
Rep. by its Managing Director,
Unit – TIDC India, Postbag No. 11,
MTH Road, Ambattur, Chennai – 600053
9. Universal Engineers Chennai Pvt. Ltd.,
Rep by its Managing Director,
No. 1A, North Phase,
SIDCO Industrial Estate,
Ambattur, Chennai – 600098
10. Godrej & Boyce Mfg. Co. Ltd,
Rep. by its Managing Director,
Godrej Road, SIDCO Industrial Estate,
Ambattur, Chennai – 600053
11. M/s. AAVIN
Rep. by its Joint Managing Director,
Plot No. 29 & 30, SIDCO Industrial Estate,
Ambattur, Chennai – 600098 Respondent(s)

REPORT FILED BY THE 5TH RESPONDENT

I, R.S.Sellakkannu, Hindu, aged about 59 years now working as Superintending Engineer (Central) in Chennai Metropolitan Water Supply And Sewerage Board, Chennai do hereby solemnly affirm and sincerely state as follows:

1. I am the Superintending Engineer (Central) of the Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB), Chennai and I have been authorized to file this report before this Hon'ble Tribunal on behalf of the 5th Respondent herein and as such I am well acquainted with the facts and circumstances of the case.

2. I respectfully submit this Action Taken Report in obedience to the directions of the Hon'ble National Green Tribunal, Southern Zone, Chennai, passed in O.A. No.



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C.M.W.S.S. Board,
Chennai-02

**Superintending Engineer (Central)
C.M.W.S.S. Board,
Chennai-02.**

125 of 2022 (SZ) dated 12.08.2025, wherein the 5th Respondent was directed to file a detailed report indicating the recovery of penalties from violators, inspections conducted and control measures implemented to prevent sewage mixing and illegal discharge.

3. I respectfully submit that the 5th Respondent has complied with the directions of the Hon'ble Tribunal in letter and spirit and the present report is filed detailing the actions taken.

4. It is respectfully submitted that instances of illegal discharge of untreated sewage by sewer tanker lorries were detected and immediate action was initiated by the 5th Respondent. In one instance, sewer tanker bearing Registration No. TN 28 AE 9246 was found illegally discharging untreated sewage into the Cooum River near Mogappair Bridge on 23.03.2024, for which a penalty of ₹25,000/- plus GST was imposed and fully recovered on 26.03.2024.

5. In another instance, sewer tanker bearing Registration No. TN 31 BE 3867 was found discharging untreated sewage into a storm water drain near Ambattur Industrial Estate on 07.07.2024, and a penalty of ₹25,000/- plus GST was imposed and recovered in full. Thus, penalties imposed on violators have been duly recovered as per the provisions of the Septage Management Rules.

6. It is respectfully submitted that CMWSSB is conducting regular field inspections through its officials, including joint inspections with Greater Chennai Corporation, to identify illegal sewer connections, prevent sewage mixing in storm



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water drains and monitor sewer tanker operations. Such inspections are carried out periodically in vulnerable locations, including areas abutting Korattur Lake and Cooum River.

7. Wherever illegal sewer connections or unauthorised discharges are noticed, immediate enforcement action including disconnection of illegal sewer lines and initiation of penal proceedings is being undertaken.

8. It is respectfully submitted that multiple control and preventive measures have been implemented by the 5th Respondent to prevent sewage mixing and illegal discharge. CCTV cameras installed by Greater Chennai Corporation are continuously monitoring Korattur Lake, while two CCTV cameras installed by CMWSSB at Mogappair Bridge are monitored round-the-clock from Mogappair High Tension Pumping Station. Any illegal discharge noticed through surveillance is acted upon immediately.

9. Further, all licensed sewer tanker lorries are fitted with GPS / Vehicle Tracking System approved by CMWSSB and the movement of such tankers is monitored to ensure that septage is transported only to designated disposal facilities. Sewer tanker operators are licensed under Form-II as per the Septage Management Rules and violations attract penalties, suspension or cancellation of licence and seizure of vehicles and equipment, as applicable.

10. It is respectfully submitted that the Underground Sewerage Scheme (UGSS) works have been fully completed in the areas of Annai Sathya Nagar, Sivanandha Colony, MKB Colony, Patavattamman Industrial Estate and Tiny Shed Area.



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11. It is further submitted that a total of 1,620 House Sewer Connections (HSCs) have been provided to eligible households in the above areas under the Illam Thorum Innaippu Scheme and the Revised Water and Sewer Connection Scheme, thereby ensuring 100% sewer connectivity.

12. With the completion of UGSS works and provision of all House Sewer Connections, the possibility of illegal let-out or mixing of sewage into storm water drains, Korattur Lake or other nearby water bodies has been effectively eliminated.

13. It is respectfully submitted that 35 GPS-enabled licensed private sewer tanker lorries are presently operating in Area-VII under the control of CMWSSB. Sewer tanker services can be availed by the public through the toll-free number 14420 and the online portal <https://stc.chennaietrowater.in>.

14. I respectfully submit that the 5th Respondent has fully complied with the directions of the Hon'ble National Green Tribunal by recovering penalties from violators, conducting regular inspections, implementing effective monitoring and control measures and by completing the Underground Sewerage Scheme with 100% House Sewer Connection coverage comprising 1,620 connections under Government schemes.

15. The 5th Respondent undertakes to continue strict monitoring, inspections and enforcement to ensure that no illegal discharge of sewage takes place in future.


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C.M.W.S.S. Board,
Chennai-02.

In view of the above facts and circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to record the compliance of the 5th Respondent and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

Solemnly affirmed at Chennai on this day of 18th February 2026 and signed in my presence.



**Superintending Engineer (Central)
C.M.W.S.S. Board,
Chennai-02.**



M. 6/14/2021

BEFORE ME

ADVOCATE – CHENNAI

Superintending Engineer (Central)
C.M.W.S.S. Board,
Chennai-02.

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